

Conversion to Free-Hold

2661. KUMARI FRIDA TOPNO : Will the PRIME MINISTER be pleased to state :

(a) whether under the scheme for conversion of DDA flats from Lease-hold to Free-hold in Delhi, the Government allowed the allottees to avail of the scheme upto March 30, 1993 and later extended the date upto June 30, 1994;

(b) whether Government also announced the conversion charges under the scheme would be raised by 25% beyond June 30, 1994;

(c) whether instead of increasing the conversion charges, Government has now allowed a discount of 33% in the existing conversion charges to enthuse allottees to avail of the scheme;

(d) if so, whether this discount of 33% will also be allowed by way of refund to those allottees who applied upto June 30, 1996 but whose applications are still pending with D.D.A.; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Yes, Sir. In the case of ready built flats, remission in conversion fee @ 33% is available in the case of allottees/lessees of ready built flats who applied upto 30th June, 1996.

(e) Does not arise.

Ambedkar Awas Yojana

2662. SHRI VIRENDRA KUMAR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that during the year 1989 Dr. Ambedkar Awas Yojana was launched by D.D.A. under which flats of L.I.G. were booked;

(b) the number of LIG flats which have been allotted under the scheme so far;

(c) the reasons for not allotting flats to the remaining registrants;

(d) whether the D.D.A. proposes to allot the flats under this scheme very soon; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The D.D.A. has reported that 2799 allotments have been made till date for the L.I.G. category under the Ambedkar Awas Yojana.

(c) to (e) Allotment of flats is a continuous process depending upon the availability of flats. Due to the constraints in the availability of land and services, which are to be provided by other agencies, it has not been found possible to allot flats to the remaining registrants. Nor is it possible to fix an exact time schedule.

[Translation]

Study of JRY

2663. SHRI PAWAN DIWAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether any study of Jawahar Rozgar Yojana in Madhya Pradesh has been made by Programme Evaluation Organisation of Planning Commission;

(b) if so, the details thereof and the results thereof;

(c) whether it has come to light from the study that funds provided under Jawahar Rozgar Yojana has not been utilised by some village panchayats of the State; and

(d) if so, the details thereof and the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) Yes, Sir. A quick study of Jawahar Rozgar Yojana (JRY) was conducted by Programme Evaluation Organisation (PEO), Planning Commission, during 1992 covering the period from April 1st, 1989 to September, 1991. The PEO had selected 10 States, 20 districts and 40 Gram Panchayats, which includes Siddhi and Shivpuri districts of Madhya Pradesh. The study showed that out of the available resources, 98.15% and 75% of JRY funds were utilized in Siddhi and Shivpuri district respectively.

(c) and (d) From the two districts of Madhya Pradesh, the PEO selected four village panchayats for quick study which shows the expenditure during 1990-91 as under :

District	Name of the Village Panchayat	%age Utilization
Siddhi	Badowra	100%
	Kuchwari	NIL
Shivpuri	Barod	98.04%
	Hafod	NIL

The Government of India have taken a number of steps to improve the implementation of JRY. The programme was first restructured during 1993-94 again in January, 1996. Instructions have also been issued to constituted vigilance and monitoring committees at State, district block level for effective implementation and proper utilization of funds.